

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14184 of 2019

Tarumitra Petitioner/s
Versus
The State of Bihar & Ors. Respondent/s

Appearance :

For the Petitioner/s : Mr.Akash Keshav, Advocate
Mr. Shashwat, Advocate
For the State : Mr.Sarvesh Kumar Singh (AAG-13)
For Union of India : Mr. S.D. Sanjay, ASG
Mrs. Punam Kumari Singh, CGC.
Mrs. Priya Gupta, CGC.
For Pollution Board : Mrs. Binita Singh, Advocate
For PMC : Mr. Yashraj Bardhan, Advocate
For Respondent Nos. 5 & 8 : Mr. Rabindra Priyadarshi, Advocate

CORAM: HONOURABLE MR. JUSTICE SHIVAJI PANDEY
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE SHIVAJI PANDEY)

2 21-08-2019 In the present case, Tarumitra, which is a registered Society, has filed this application making serious complaint that in the name of creation of multi-storied residential complex, the authorities are uprooting large number of green trees in Gardanibagh area, which would create great environmental problem in future. It has further been stated that the manner in which they are trans-locating the old trees, their survival is difficult and without sustaining forestry, it will be very difficult for human race to survive. Human population can not remain in proper shape in concrete jungle, but we also require forestry for the purpose of proper environment and ambiance.

The allegation made in the present application is the



manner green trees are being destroyed would bring catastrophe. It is required inclusive sustainable development, which also includes provision for urban forestry. Falling trees, ultimately, will affect the level of underground water and every year, it has been witnesses that the level of underground water is going down. In some areas, it has gone down much below causing serious problem in drinking water.

Let the Union of India, State Government, Patna Municipal Corporation, Bihar Urban Infrastructure Development Corporation Limited and Bihar State Pollution Control Board file their respective detailed counter affidavits within a period of three weeks.

In the meantime, the standing tree will not be disturbed by uprooting or passively allow it to die.

Let this case be listed after three weeks.

(Shivaji Pandey, J)

(Partha Sarthy, J)

V.K.Pandey/-

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